

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 659 of 2020

Bikash Raj Hembrom	Petitioner
		Versus	
The State of Jharkhand	Opp. Party

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mr. Sanjay Kumar Sinha, Adv.
For the State	: APP

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/09.09.2021: Learned counsel for the petitioner seeks permission to withdraw this criminal revision.

Prayer is allowed.

This criminal revision is accordingly, dismissed as withdrawn.

(Rajesh Kumar, J.)

Ravi/